

ITEM NO.11

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)No(s). 4063-4064/2022

(Arising out of impugned final judgment and order dated 23-03-2022 in WP No. 48367/2018 23-03-2022 in WP No. 50089/2018 passed by the High Court Of Karnataka At Bengaluru)

HRISHIKESH SAHOO

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

(IA No.64792/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.64795/2022-EXEMPTION FROM FILING O.T.[FOR DIRECTION][THREE JUDGE BENCH MATTER])

WITH

W.P.(C) No. 1119/2022 (PIL-W)
(FOR ADMISSION)

W.P.(C) No. 1022/2019 (PIL-W)

C.A. No. 6787/2022 (XIV-A)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 132022/2022 FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA 132025/2022 FOR EXEMPTION FROM FILING O.T. ON IA 132027/2022)

C.A. No. 6793/2022 (XIV-A)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 86147/2022)

C.A. No. 4926/2022 (XIV-A)

(FOR ADMISSION and IA No.103091/2022-GRANT OF INTERIM RELIEF and IA No.103092/2022-APPROPRIATE ORDERS/DIRECTIONS IA No. 6134/2023 - INTERVENTION APPLICATION)

C.A. No. 6794/2022 (XIV-A)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 136762/2022)

Date : 16-01-2023 These petitions were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. C.U. Singh, Sr. Adv.
Ms. Ruchira Goel, AOR

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Mr. Harsh Kharar, Adv.
Mr. V.shyamohan, Adv.
Mr. Avinash Sharma, Adv.
Mr. Martin G. George, Adv.
Ms. Priyanka Agarwal, Adv.
Ms. Shaktiki Sharma, Adv.
Mr. Pranav Krishna, Adv.
Mr. Harsh Khabar, Adv.
M/S. Kmnp Law Aor, AOR

Ms. Karuna Nundy, Adv.
Mr. Rahul Narayan, AOR
Mr. Gautam Bhatia, Adv.
Ms. Muskan Tibrewala, Adv.
Mr. Amanpreet Singh, Adv.
Mr. Nitish Chaudhary, Adv.
Ms. Ragini Nagpal, Adv.
Mr. Ishaan Karki, Adv.

Mr. Gopal Sankranarayan, Sr. Adv.
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Mr. Ashwin Garg, Adv.
Ms. Kheyali Singh, AOR

Mr. Satya Mitra, AOR
Mr. Colin Gonsalves, Sr. Adv.
Ms. Mugda, Adv.

Mr. Siddharth Dave, Sr. Adv.
Ms. Jaikriti S. Jadeja, AOR
Ms. Jemtiben Ao, Adv.
Mr. Amaan Shreyas, Adv.
Mr. Aditya Sidhra, Adv.

For Respondent(s) Ms. Indira Jaising, Sr. Adv.
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Mr. Vishal Bansal, Adv.
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Mr. Vivek Narayan Sharma, AOR
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Ms. Laksha Bhavnani, Adv.
Mr. Pranshu Kaushal, Adv.
Mr. Shubham Awasthi, Adv.
Mr. Adhirai Wadhera, Adv.

Mr. Tushar Mehta, SG
Mr. Jaikriti S Jadeja, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

SLP (Crl) Nos 4063-4064 of 2022

- 1 The State of Karnataka has filed its counter affidavit.
- 2 Union of India shall file its counter affidavit by 15 February 2023.
- 3 The batch of petitions/appeals shall be listed for hearing and final disposal on 21 March 2023.
- 4 Ms. Pooja Dhar and Ms. Jaikriti S Jadeja, counsel are nominated by the respective States as nodal counsel. The nodal counsel shall prepare a common compilation, duly indexed, consisting of all the precedents and other material on which reliance will be placed during the course of the hearing.
- 5 All the counsel appearing on behalf of respective parties shall collaborate with the two nodal counsel by supplying them with such documentary and other material on which they seek to place reliance during the course of the submissions.

- 6 Written submissions of all the contesting parties shall be filed by 3 March 2023.
- 7 Soft copies of the common compilation shall be shared with all the counsel appearing on behalf of the respective parties and shall be provided to the Court Master for circulation to the Bench.
- 8 The identity of the applicant in IA No 104210 of 2022 in SLP (CrI) Nos 4063-4064 of 2022 shall be redacted in order to maintain confidentiality.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR